

(TOBE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION-3, SUB-SECTION (ii))

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 17 (RE-2005) /(2004-2009)
NEW DELHI DATED THE 28th JULY, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with Paragraph 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government in partial modification of this Department's Notification No.12/(2004-2009) dated 21.12.2004 and Notification No.24/(2004-2009) dated 21.02.2005 hereby notifies that the provisions contained therein shall come into effect from 1st October, 2005.

2. This issues in the public interest.

(K. T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
& EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT.OF INDIA

(Issued from File No.01/91/171/12/AM05/PC-III)